IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

O.A.No. 370

T.A.No.

198 6 198 **-**

of

DATE OF DECISION 5.12.1986	
Shri J.S.Gade.	Applicant/s.
Mr.K.R.Jadhav	Advocate for the Applicant/s.
Versus	``
Union of India through the General Manager, C.Rly.Bo	

CORAM:

The Hon'ble Member (J) M.B.Mujumdar
The Hon'ble Member (A) J.G.Rajadhyaksha

- 1. Whether Reporters of local newspapers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not ? N°
- 3. Whether to be ciurculated to all Benches? No

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH. NEW BOMBAY

Original Application No.370/86

Shri J.S.Gade, ... Applicant C/O. Shri K.R.Jadhav, Advocate, 4, Mayur, Opp.Tilak High School, Dombivali (East) - Bombay 421 201

V/s

Union of India through the .. Respondents General Manager, Central Railway, Bombay V.T.400 001.

Coram: Hon'ble Member (J) M.B.Mujumdar

Hon'ble Member (A) J.G.Rajadhyaksha

Oral Judgement (Per M.B.Mujumdar, Member (J)) Dated 5.12.1986

Heard Mr.K.R.Jadhav, learned Advocate for the applicant. The application is filed under Section 19 of the Administrative Tribunals Act. 1985.

In para 3 of the application, the applicant has requested for allotment of seniority above his juniors, fixing his pay on that basis and he has also prayed for arrears of %.50,000/- In para 3 of the application as well as in the body of the application, he has challenged orders dated 12.9.57, 17.1.75 and 17.8.78.

Prima facie the application is barred by limitation as laid down in Section 21 of the Administrative Tribunals Act, 1985. Nothing a is alleged in the application which would show that the application is not time barred.

We, therefore, summarily reject the application under Sections 19(3) read with 21 of the Administrative Tribunals Act, 1985.

(J.G.Rajadhyaksha) Member (A)

Nembar (J)

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